

Dated: 5.11.98 (19)

Shri Suresh Kumar, Counsel for
the applicant. Shri V.S. Masurkar
Counsel for the respondents

The applicant has filed this
O.A. Challenging the impugned order
as per which the applicant had been
asked to vacate the quarter.

The learned Counsel for the
applicant submits that the applicant
had already vacated the quarter.
Therefore, he does not press for the
O.A. Accordingly the O.A. is disposed
of as not-pressed. No order as to costs

10/11
1998

(D.S. Bawekar)
M.D.

AS

Order (despatched)
to the respondent (s)
on 19/11/98

23/11/98